## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP NO. 218/2016 RT NO. 128/Chd/Hry/2017

In the matter of scheme of reduction of share capital of :

Carrierbuilder.com India Pvt. Ltd. ...Petitioner Company.

Present: Mr. Ashok Juneja, Advocate with Mr. R.P.S. Khurana, Practising

Company Secretary for petitioner-company.

Ms. Amarpreet Kaur, STA, ROC office, Punjab & Chandigarh on behalf of Registrar of Companies, NCT of Delhi & Haryana, and

Regional Director, Northern Region.

Mr. Naresh Kumar Kaushik, authorised representative of the petitioner has filed his affidavit along with copies of notices sent in Form RSC-3 to all the creditors and also the clippings of newspaper publications in Indian Express (English) and Jan Satta (Hindi) both dated 01.12.2017. However, tracking reports of service to the creditors show that these have been delivered to the creditors on 9.12.2017, 11.12.2017, 12.12.2017 and 14.12.2017 and three months time is to be afforded to the creditors to file reply/objections, if

With regard to the objections filed by the Regional Director, the petitioner has filed the counter. Ms. Amarpreet Kaur, STA representing the Registrar of Companies, NCT of Delhi and Haryana and the Regional Director, Northern Region submits that the reply has been sent to the Regional Director whose response is awaited. Learned counsel for the petitioner submits that the copy of the reply was sent to the Regional Director on 10.08.2017. So last opportunity is granted to the Regional Director to file reply failing which the Regional Director shall be directed to appear in person before this Tribunal.

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any.

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List the matter on 03.04.2018 for arguments awaiting

reply/objections, if any, from the creditors and response of the Regional

Director. The Regional Director shall file his reply/clarifications in the shape

of affidavit at least a week before the date fixed.

Learned counsel for the petitioner submits that the order dated

15.09.2017 inter alia contains the following sentence:

"The learned counsel for the petitioner submits that there

is no Regulatory Authority, this being a listed company."

After hearing both the parties, it is found that this is an unlisted

company. So the above sentence in the said order be read as under:-

"The learned counsel for the petitioner submits that there

is no Regulatory Authority, this being an unlisted company."

The Registry shall make necessary correction to this effect in the order dated

15.09.2017.

Sd/-

(Justice R.P.Nagrath)

Member (Judicial)

Sd/-

(Pradeep R. Singh)

Member (Technical)

March 01, 2018.

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